

FIR No. 109/2020
State vs. Chanchal @ Chaddi
PS. Nabi Karim

20.05.2020

Present:- Ld. APP for the State.

Sh. Rishabh Jain, Ld. counsel for the applicant/ accused.

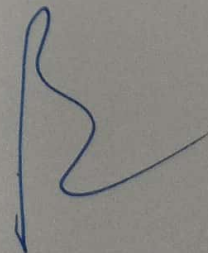
This is an application for bail u/s 437 Cr.P.C. It is stated in the application that accused has been falsely implicated. No recovery has been affected from the accused person. Ld. counsel for the accused has also argued that in the event, this Court does not deem fit to grant the accused bail, he may be released on interim bail as per the guidelines of the issued by Hon'ble High Powered Committee of Delhi.

Reply of the IO received.

As per the reply of the IO Rs 7 lakhs were stolen from the shop of the complainant and the accused was found involved in the offence through CCTV footage. As per the reply of the IO, accused was also found involved in FIR No. 83/20 and E-FIR No. 000109/2020. Accused is in JC since 04.05.2020.

Considering the order of *Hon'ble High Court of Delhi* in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union*

contd./-



of India & Ors. Dated 23.03.2020, minutes of the meeting of "High Powered Committee" dated 28.03.2020, 07.04.2020 and 18.05.2020, *accused is granted* interim bail for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.**

2. That he shall not indulge into similar offence or any other offence in the event of release on bail.

3. That in case of change of his residential address, he shall intimate the court about the same,

4. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC if not required in any other case.

Copy of order be sent to Jail Superintendent concerned through dispatch rider deputed in this Court by the jail authority.

Copy of the order be given dasti to Ld. counsel as prayed.

(Pranav Joshi)
Duty MM/Central/THC
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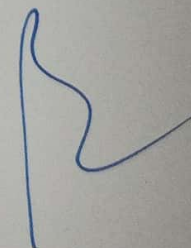
Present:- Sh. Vishal Gosain, Ld. Counsel for the accused persons.

This is a joint application moved by the applicants Sanjay Chandra and Ajay Chandra for directions for furnishing personal bonds in view of the orders passed by Hon'ble High Court of Delhi in WP (crl No. 779/2020).

It is stated that accused were granted bail vide order dated 12.03.2019 subject to furnishing bail bonds in the sum of Rs. 20,000/- alongwith one surety each. It is stated that since accused persons were facing multiple prosecutions, they did not choose to furnish bail bonds. It is prayed by Ld. Counsel for the accused persons that they be permitted to be released subject to furnishing personal bonds in view of the outbreak of the pandemic and the consequent directions issued by Superior courts and the High Powered Committee.

Submissions heard.

Accused persons were granted bail vide order dated 12.03.2019, copy of which is attached alongwith the application. The accused persons are seeking temporary waiver from furnishing the surety bonds. The condition for the requirement of the surety bond can be



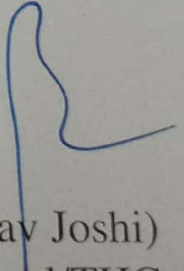
relaxed in view of the current situations which is prevailing and the applicants can be permitted to furnish surety bonds after the lockdown is lifted and the Courts start functioning normally.

As the applicants have already been granted bail vide order dated 12.03.2020 subject to furnishing bail bonds in the sum of Rs. 20,000/- alongwith one surety in like amount, they are directed to the released on personal bonds of Rs. 20,000/- each to the satisfaction concerned Jail Superintendent. All the other conditions in the order shall remain operative. The applicants shall furnish surety bonds before the concerned court after the lock down is lifted in terms of the order dated 12.03.2020.

Copy of this order be sent to Jail Superintendent, Jail No. 01 Tihar Complex.

Application stands disposed off.

Copy of this order be also sent to the Ld. Counsel for the accused persons.


(Pranav Joshi)
Duty MM/Central/THC
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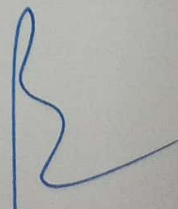
Present:- Sh. Vishal Gosain, Ld. Counsel for the accused persons.

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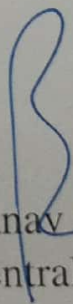
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